

on the proposal/synopsis/manuscript, the NBT would be free to process the case according to the procedures laid down in its ongoing scheme for the Subsidised Publication of Books.

Decisions with regard to the provision of subsidy for publications, the size of the print order and the number of editions to be supported would, in accordance with the scheme of Subsidised Publication of Books, rest finally with the NBT. However, provision of subsidy for the third or subsequent editions/reprints would be made only on the basis of specific recommendations of the National Committee."

#### **Regulatory Body to Monitor Compliance of Environment Protection Act**

4364. SHRI SHRAVAN KUMAR PATEL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government propose to set up an independent regulatory Body to monitor compliance of Environment Protection Act, 1986; and

(b) if so, the steps taken/propose to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) The matter was reviewed and on finding that the existing implementing agencies such as the Central and State State Pollution Control Boards were adequate to enforce the provisions of the Act, it was decided not to set up an independent authority.

[Translation]

#### **Opening of Kendriya Vidyalaya in Shajapur**

4365. SHRI PHOOL CHAND VERMA: Will the Minister of

HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to set up a Kendriya Vidyalaya in Shajapur; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) No proposal for opening of new Kendriya Vidyalaya at Shajapur during the current academic year has been received by Kendriya Vidyalaya Sangathan.

#### **Allotment of Residential Plots by DDA**

4366. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Lakhon Ke Plot Koriyon Ke Bhav Diye" appearing in New Delhi edition of Hindustan dated August 3, 1991; and

(b) the reaction of the Government and the steps being taken to check the corruption prevailing in the DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARU-NACHALAM): (a) Yes, Sir.

(b) The matter is under examination.

#### **Narmada Action Plan**

4367. SHRI MOHANLAL JHIKRAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) Whether Narmada Action Plan has been chalked out on the pattern of Ganga Action Plan;

(b) if so, the time by which and locations from where work on this plan is proposed to start;

(c) the details of the works proposed to be included in the said plan; and

(d) the estimated expenditure of Narmada Action Plan and its time-bound programme thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) to (d) Do not arise.

[*English*]

### **Bonded Labour**

4368. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of LABOUR be pleased to state:

(a) whether with a view to eradicate the bonded labour system, the Indian Bonded Labour Organisation suggested any measures in recent times in this regard; and

(b) if so, the reaction of the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

### **Fake Universities or Educational Institutions**

4370. PROF. RAM KAPSE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the steps taken by the Government to protect the interests of the students who obtain degrees/diplomas from the Universities/Institutions not recognised by the Government?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI ARJUN SINGH): The University Grants Commission has been issuing press notes from time to time, warning students and general public against those institutions which are not entitled to call themselves as universities or award degrees under the UGC Act. UGC has issued notices to such institutions asking them not to call themselves as universities and award degrees, and in some cases also filed cases against them. State Governments and Union Territory Administrations have also been asked to keep a strict vigil and prosecute such institutions for violation of UGC Act and other penal laws.

The question related to future of those students who have obtained unrecognised degrees from fake universities was considered by UGC. The Commission was of the opinion that no lenient view can be taken of such degrees and such persons may be required to obtain degrees from any recognised university.

[*Translation*]

### **Financial Assistance to Students for Sports**

4371. SHRI RAM SARAN YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government provide any financial assistance to such students, who take deep interest in sports at university level and show excellent performance; and

(b) if so, the criteria fixed in this regard and the amount of financial assistance provided to such students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) Yes, Sir.